

# High Court of Sikkim

Record of proceedings

## **WP(C) No.66 of 2017**

Choden Kazi and Another

Petitioners

*VERSUS*

State of Sikkim and Others

Respondents

Date : **18-11-2021**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Petitioners

Mr. Zangpo Sherpa, Advocate.

For Respondents

R-1 & R-2

Dr. (Ms.) Doma T. Bhutia, Additional Advocate General.  
Mr. S. K. Chettri, Government Advocate.  
Ms. Pema Bhutia, Assistant Government Advocate.

R-3 to R-13

Ms. Rachhitta Rai, Advocate.

## **ORDER**

Heard on I.A. No.04 of 2021 which is an application seeking to withdraw the instant Writ Petition.

Learned Counsel for the Petitioners submits that both the Petitioners have now been appointed as Principal of different Senior Secondary Schools, vide Office Order No.1511/ADM/EDN, dated 08-10-2021 of the Education Department, Government of Sikkim. That, in view of such circumstance, he seeks to withdraw the Petition.

Not opposed by Learned Additional Advocate General.

Considered, Writ Petition accordingly stands disposed of as withdrawn.

**Judge**  
18-11-2021